

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3186/2021



This the 10th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ms. Rifat Arifa, age 51 years, W/o Dr. G.M. Mir, R/o Habak, Srinagar.
.....Applicant

(Advocate:- Mr. M A Qayoom-**Not Present**)

Versus

1. State of J&K through Commissioner/Secretary to Government, Health & Medical Education Department, Civil Secretariat, Srinagar/Jammu and 4 ors..
.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 23.04.2021, nobody had joined the video conference on behalf of the applicant and the case was finally listed today i.e., 10.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**